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PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH

**SUB:** National Conference - Nomination of Sri A.Satyanand, IV Addl. District and Sessions Judge, Visakhapatnam, to participate in the "National Conference on Economic Offences - Emerging Dynamics and Dimensions" scheduled to be held on 16.02.2019 and 17.02.2019 at Tamil Nadu State Judicial Academy, Regional Centre, Coimbatore - Relief Arrangements - Orders - Issued.

**READ** 1. Letter from Registrar General, High Court of Madras, in Roc.No.620/2018/JA, dated 08.01.2019.

2. High Court's letter ROC.No.5/SO/2019, dated 28.01.2019

ORDER ROC.No. 21/2019-B.SPL., DATED: 01.02.2019

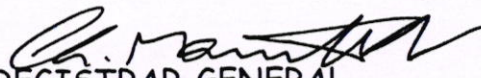
The High Court passed the following Orders:

In pursuance of the High Court's letter 2<sup>nd</sup> referred to above, Sri A.Satyanand, IV Addl. District and Sessions Judge, Visakhapatnam, who has been nominated to participate in the "National Conference on Economic Offences - Emerging Dynamics and Dimensions" scheduled to be held on 16.02.2019 and 17.02.2019 at Tamil Nadu State Judicial Academy, Regional Centre, Coimbatore, is hereby directed to handover charge of his post to the Judge, Family Court-cum-V Addl. District and Sessions Judge, Visakhapatnam and proceed to attend the said Conference at Coimbatore.

The Judge, Family Court-cum-V Addl. District and Sessions Judge, Visakhapatnam, will be incharge of the post of IV Addl. District and Sessions Judge, Visakhapatnam, during the period of absence of Sri A.Satyanand; and

On return from the Conference, Sri A.Satyanand, District and Sessions Judge, will resume duty as IV Addl. District and Sessions Judge, Visakhapatnam.

**NOTE:** Sri A.Satyanand, who is nominated to the above Conference is hereby permitted to relieve and join duty by availing actual journey time for the said purpose.

  
REGISTRAR GENERAL  
FAC.REGISTRAR (VIGILANCE)

To

1. The officer.
2. The Incharge officer.

3. The Registrar (IT-cum-Central Project Coordinator), High Court for the State of Telangana (with a request to instruct the concerned to upload the proceedings in the High Court's Website under general information).
  4. The Prl. District and Sessions Judge, Visakhapatnam.
  5. The IV Addl. District and Sessions Judge, Visakhapatnam.
  6. The Judge, Family Court-cum-V Addl. District and Sessions Judge, Visakhapatnam.
  7. The District Treasury Officer, Visakhapatnam.
  8. **The Section Officers:** Establishment Section, Special Officers Section, Computer Section, Vigilance Cell, B.Section, Work Review Cell, O.P.Cell, E-Section, D1 (Budget) Section, Accounts Section, High Court of Andhra Pradesh.
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